

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
STARRED QUESTION NO. 481*
TO BE ANSWERED ON THE 27TH MARCH, 2026**

PRESCRIPTION OF GENERIC MEDICINES

†*481. SHRI CHANDAN CHAUHAN:

Will the **MINISTER OF HEALTH AND FAMILY WELFARE** be pleased to state:

(a) whether the doctors in our country generally prescribe branded drugs instead of the name of the salt or generic drugs for the treatment of the patients, as a result of that/thereby the patients are compelled and left with no option but to buy expensive medicines of the branded companies, if so, the details thereof; and

(b) the concrete steps taken/proposed to be taken by the Government to make it mandatory for doctors to prescribe generic drugs or the names of salts instead of branded drugs so as to make affordable generic drugs available, particularly to the poor and middle-class patients in rural areas?

**ANSWER
THE MINISTER OF HEALTH AND FAMILY WELFARE
(SHRI JAGAT PRAKASH NADDA)**

(a) & (b) A Statement is laid on the Table of the House.

**STATEMENT REFERRED TO IN REPLY TO LOK SABHA
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(a) & (b) Clause 1.5 of the Indian Medical Council (Professional Conduct, Etiquette and Ethics) Regulations, 2002 provides that every physician should prescribe drugs with generic names legibly and preferably in capital letters and he/she shall ensure that there is a rational prescription and use of drug. Further, the Directorate General of Health Services has instructed vide order dated 12.05.2023 that all doctors in Central Government hospitals, CGHS Wellness Centres and polyclinics prescribe generic medicines.

The National Medical Commission (NMC) Act, 2019 empowers State Medical Council (SMC) or the Ethics & Medical Registration Board (EMRB) of NMC to take disciplinary action in respect of any professional or ethical misconduct by a registered medical practitioner or professional.
